

MINUTES OF THE MEETING No. 38/08 HELD ON 26.12.2007
UNDER THE CHAIRMANSHIP OF Shri O.P.Hisaria Jt. DGFT.

The 38/08 meeting of Advance Licensing Committee was held on 26.12.2007 under the Chairmanship of Shri O.P.Hisaria, Jt. DGFT.

The Committee first considered minutes of the NC meeting No.37/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1049 NC No.38/08 Dated 26.12.07	M/s. United Phosphorus Ltd. F.No.01/83/50/865/AM07/DES-IV RLA No. 03/95/40/931/AM07 Lic. No. 0310406574 Dt. 6.11.2007.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/4/2007/Ch.II dated 24.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Magnesium Phosphide 66% Min. -----1 kg.

Item of Import

Magnesium Ingot -----0.465 kg.

Yellow Phosphorus-----0.450 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1050 NC No.38/08 Dated 26.12.07	M/s. Mehta Petro Refiners Ltd. F.No.01/83/162/900/AM08/DES-IV RLA No. 03/95/40/660/AM07
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1051 NC No.38/08	M/s. Kedia Lumbers F.No.01/83/50/2003/AM08/DES-IV
-------------------------------	--

Dated 26.12.07	RLA No. 24/80/40/41/AM08 Lic. No. 2410018601 Dt. 15.3.2007.
----------------	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. The physical form of wood to be improved whether Sawn Or Log.

The case may also be referred to Ministry of Environment and Forest for clarification whether Pine Wood is allowed for export or not.

Accordingly the case may be re-listed on 23.1.2008.

Case No A-1052 NC No.38/08 Dated 26.12.07	M/s. Swastik Auto Industries F.No.01/81/162/734/AM08/DES-IV RLA No. 05/24/40/259/AM08 Lic. No. 0510207196 Dt. 6.8.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net content of Asbestos, Phenolic Resin, Fiber Flass & NBR in each of the export product.
2. Details of Indigenous Inputs along with their quantities reuiored to manufacture each of export products.
3. %age wastage claimed and justification for the same.

Accordingly the case may be re-listed on 23.1.2008.

Case No A-1053 NC No.38/08 Dated 26.12.07	M/s. Ultra-Tech India Ltd. F.No.01/83/50/921/AM08/DES-IV RLA No. 03/95/40/813/AM07 Lic. No. 0310450707 Dt. 19.11.2007.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No A-1054 NC No.38/08 Dated 26.12.07	M/s. Grand Organic Pvt Ltd. F.No.01/82/162/360/AM08/DES-IV RLA No. 17/24/40/16/AM08 Lic. No. 170001349 Dt. 7.6.2006.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1055 NC No.38/08 Dated 26.12.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/84/AM08 Lic. No. 0510204654 Dt. 7.06.2007.
---	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 23.1.2008.

Case No A-1056 NC No.38/08 Dated 26.12.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/186/AM08 Lic. No. 0510204648 Dt. 7.06.2007.
---	---

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 23.1.2008

Case No A-1057 NC No.38/08 Dated 26.12.07	M/s. Surya International F.No.01/82/50/870/AM08/DES-IV RLA No. 08/24/40/105/AM08 Lic. No. 081000066289 dt.
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Food Processing and also

decided to refer to D/o Food Processing. Accordingly the case may be re-listed on 23.1.2008.

Case No A-1058 NC No.38/08 Dated 26.12.07	M/s. SRF Ltd.. F.No.01/82/162/360/AM08/DES-IV RLA No. 17/24/40/16/AM08 Lic. No. 0410091662 Dt. 20.10.2007.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No A-1059 NC No.38/08 Dated 26.12.07	M/s. Bodal Chemical Ltd. F.No.01/83/50/1197/AM08/DES-IV RLA No. 08/24/40/156/AM08 Lic. No. 0810067239 dt. 19.9.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/1/2007/Ch.II dated 7.11.2007 and decided to approve this case as under:-

Item of Export

Sulpho Para Base Ester -----1 kg.
(Sulpho Vinyl Sulphone Ester)

Item of Import

Aniline Oil-----0.517 kg.
Acetic Acid (Glacial)-----0.414 kg.
Sulphur-----0.960 kg.
Caustic Soda Flakes/Lye-----0.862 kg.
Ethylene Oxide-----0.250 kg
Soda Ash-----0.177 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-1060 NC No.38/08 Dated 26.12.07	M/s. Indokem Ltd. F.No.01/83/50/294/AM08/DES-IV RLA No. 03/94/40/134/AM08 Lic. No. 0310429905 dt. 18.5.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1061 NC No.38/08 Dated 26.12.07	M/s. Nagarjuna Agrichem Ltd. F.No.01/83/50/902 /AM08/DES-IV RLA No. 09/24/40/164/AM08 Lic.No. 0910031001 Dt. 26.7.2007.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their O.M. No.15022/29/2005-Ch-II dated 5.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Thifluzamide Technical-----1 kg.

Item of Import

- 1 Ethyl 4,4,4-Trifluoro Aceto Acetate-----0.670 kg.
- 2 Thioacetamide-----0.290 kg.
- 3 Thionyl Chloride-----0.647 kg.
- 4 2,6-Dibromo-4-Trifluoro Methoxy Aniline-----0.705 kg.
5. Acetonitrile-----3.426 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1062 NC No.38/08 Dated 26.12.07	M/s. Excel Crop Care Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1260/AM07 Lic. No. 0310420461 Dt. 21.2.2007.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their O.M. No.15022/19/2006-Ch-II dated 10.7.2007 and decided to approve this case as under:-

Item of Export

Zinc Phosphide 80%-----1 kg.

Item of Import

Zinc Ingots-----0.750 kg.

OR

Zinc Dust -----0.742 kg.

Yellow Phosphorous-----0.205 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1063 NC No.38/08 Dated 26.12.07	M/s. Global Calcium Pvt.Ltd. F.No.01/83/162/1033/AM08/DES-IV RLA No. 07/24/40/53/AM08 Lic. No. 0710051439 Dt. 26.4.2007.
---	---

The Committee considered the case as per agenda and decided to transfer the case to NC-III(Pharma).

Case No A-1064 NC No.38/08 Dated 26.12.07	M/s. Synergy Poly Additives (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 5/24/40/930/AM07 Lic. No. 0510202766 Dt. 20.4.2007.
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1065 NC No.38/08 Dated 26.12.07	M/s. Gurind India Pvt. Ltd. F.No.01/83/50/343/AM08/DES-IV RLA No. 5/24/40/1859/AM07 Lic. No. 0510201518 Dt. 22.3.2007.
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1066 NC No.38/08 Dated 26.12.07	M/s. Ishita Drugs & Inds. Ltd. F.No.01/82/50/90/AM08/DES-IV RLA No. 8/24/40/49/AM08 Lic. No. 0810065340 Dt. 12.6.2007.
---	---

The Committee considered the case as per agenda and decided to transfer the case to NC-III(Pharma).

Case No A-1067 NC No.38/08	M/s. Sriram Compounds F.No.01/83/50/343/AM08/DES-IV
-------------------------------	--

Dated 26.12.07	RLA No. 5/24/40/113/AM08 Lic. No. 0510203713 Dt. 16.5.2007.
----------------	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 23.1.2008.

Case No A-1068 NC No.38/08 Dated 26.12.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/350/AM08 Lic. No. 0510207144 Dt. 3.8.2007.
---	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 23.1.2008

Case No A-1069 NC No.38/08 Dated 26.12.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/191/AM08 Lic. No. 0510204646 Dt. 7.06.2007.
---	---

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 23.1.2008

Case No A-1070 NC No.38/08 Dated 26.12.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/1043/AM07 Lic. No. 0510201926 Dt. 20.3.2007.
---	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 23.1.2008

Case No A-1071 NC No.38/08 Dated 26.12.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/1046/AM07 Lic. No. 0510201928 Dt. 30.2.2007.
---	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 23.1.2008

Case No A-1072 NC No.38/08 Dated 26.12.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 08/24/40/ 82/AM07 Lic. No. 0810065530Dt. 22.6.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/1/2007/Ch.II dated 15.10.2007 and decided to approve this case as under:-

Item of Export

Acid Brown 355-----1 kg..

Item of Import

Beta Nephthol-----0.542 kg.
Sodium Nitrite -----0.337 kg
1-Phenyl 3-Methyl-5-Pyrazolone-----0.225 kg.
Salicylic Acid -----0.160 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1073 NC No.38/08 Dated 26.12.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50/677/AM07/DES-IV RLA No. 08/24/40/ 79/AM08 Lic. No. 0810065529 Dt. 22.6.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/1/2007/Ch.II dated 7.11.2007 and decided to approve this case as under:-

Item of Export

Reactive Red BS-----1 kg..
(Reactive Red 111)

Item of Import

1. Naphthalene Refined-----0.520 kg.
2. Aniline Oil -----0.241 kg
3. Cyanuric Chloride-----0.265 kg.
4. Sodium Nitrite -----0.098 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1074 NC No.38/08 Dated 26.12.07	M/s. Lactochem Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 04/24/40/ 456/AM08 Lic. No. 0410088150 Dt. 8.3.2007.
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2005/Ch.III dated 18.9.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Calcium Lactate Pentahydrate -----1 kg.

Item of Import

Lactic Acid, (Purity 88-90%)-----0.683 kg.
Calcium Carbonate-----0.341 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1075 NC No.38/08 Dated 26.12.07	M/s. Bhalla Chemical Works Pvt. Ltd. F.No.01/82/50/1811/AM07/DES-IV RLA No. 05/24/40/1019/AM08
---	--

	Lic. No.0510201032 Dt. 15.3. 2007.
--	------------------------------------

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION A 2808.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1076 NC No.38/08 Dated 26.12.07	M/s. Amol Dicalite Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/253/AM07 Lic. No. 0810065898 Dt. 11.7.2007.
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No A-1077 NC No.38/08 Dated 26.12.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/365/AM08 Lic.No. 0310435937 Dt. 12.7.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

NEOBRITE BPC 48% Containing 21.60% Niacin and 22% Benzyl Chloride.	1 KGS	NIACIN	216 Gms
		BENZYL CHLORIDE	220 Gms
TEKNOBRITE AZ 1085 M Containing 3.5% Ralufon EA 15-90, 3.5% Ralufon Nape 14-90 and 2% Calfax 10L-45.	1 KGS	Ralufon EA 15-90 (Poly ethylene glycol - ethyhexyl - sulfopropyl - diether, K - salt)	35 Gms
		Ralufon Nape 14-90 (2-Napthalenyl -3- Sulfopropyl Ether, Alkali Salt)	35 Gms
		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	20 Gms
TEKNOBRITE AZ 1085 R Containing 6.63% Benzaldehyde, 4.31% Acetone, 7.3% Orthochloro Benzaldehyde and 30% ISO Propyl Alcohol.	1 KGS	Benzaldehyde	66.3 Gms
		Acetone	43.1 Gms
		Orthochloro Benzaldehyde	73 Gms
		ISO Propyl Alcohol	300 Gms

HALLMARK AS 26 Containing 13.5% Raluplate SP2, 2.6% Propargyl Alcohol, 6.5% Butynediol, 6.9 Ethylene Oxide, 6.1% Sodium Sulphite and 4% Allyl Chloride.	1 LTR	Raluplate SP2 (3- Sulfopropyl)-Pyridinium- Betaine	135 Gms
		Propargyl Alcohol (Prop -2-YN-1-OL)	26 Gms
		Butynediol (2-Butyne-1, 4-Diol)	65 Gms
		Ethylene Oxide	69 Gms
		Sodium Sulphite	61 Gms
		Allyl Chloride (3-Chloropropene)	40 Gms

OMNI ADDITIVE 9020 containing 14.2% Sodium Sulphite, 10% Allyl Chloride, 20% Sodium Sacchrine.	1 LTR	SODIUM SULPHITE	142 GMS
		Allyl Chloride (3-Chloropropene)	100 GMS
		SODIUM SACCHARINE	200 GMS

TEKNOBRITE AZ 2098 ER Containing 5.1% Benzaldehyde, 3.3% Acetone, 5.5% Orthochlorobenzaldehyde & 30% Iso propyl Alcohol.	1 LTR	BENZALDEHYDE	51 GMS
		ACETONE	33 GMS
		ORTHOCHLOROBENZALDEHYDE	55 GMS
		ISO PROPYL ALCOHOL	300 GMS

TEKNOBRITE AZ 2098 M Containing 3% Ralufon Nape 14-90, 1% Calfax 10 L-45, 5% Ralufon EA 15-90, 2% Ralufon F 11-13, 2% Dicolloy TPS 03 and 2% Tetrapotassium Pyrophosphate.	1 KGS	Ralufon Nape 14-90 (2-Napthalenyl -3- Sulfopropyl Ether, Alkali Salt)	30 Gms
		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	10 Gms
		Ralufon EA 15-90 (Poly ethylene glycol - ethyhexyl - sulfopropyl - diether, K - salt)	50 Gms
		Ralufon F 11-13 (polyethylene glycol - alkyl - (3-sulfopropyl)-diether, k- salt))	20 Gms
		Dicolloy TPS 03 (Tetrapolyproxy - Ethoxy - Ethylenediamine Sulfosuccinic Ester NA Salt)	20 Gms
		Tetra potassium Pyrophosphate	20 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1078 NC No.38/08 Dated 26.12.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/ 1928/AM08/DES-IV RLA No. 03/94/40/340/AM08 Lic.No. 0310435822 Dt. 11.7.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

--	--	--	--

ZEEBRITE PQM containing 37.2% Dimethyl Amino Propyl Amine and 25.8% Bis-(2-Chloroethyl) Ether.	1 KGS	Dimethyl Amino Propyl Amine	372 Gms
		Bis-(2- Chloroethyl) Ether	258 Gms

TEKNOBRITE CZ 4220 Containing 14.7% Niacin, 3.10% Ethylene Diamine, 8.60% Epichlorohydrin, 0.80% Imidazole and 1% Lugalvan G-35.	1 LTR	NIACIN	147 GMS
		ETHYLENE DIAMINE (1,2-Diaminoethane)	31 GMS
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	86 GMS
		Imidazole (Glyoxaline 1, 3 - Diazole)	8 GMS
		Lugalvan G 35 (Polyethyleneimine)	10 GMS

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1079 NC No.38/08 Dated 26.12.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/1920 /AM08/DES-IV RLA No. 03/94/40/286/AM08 Lic.No. 0310433685 Dt. 25.6.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

ZEEBRITE PQM containing 37.2% Dimethyl Amino Propyl Amine and 25.8% Bis-(2-Chloroethyl) Ether.	1 KGS	Dimethyl Amino Propyl Amine	372 Gms
		Bis-(2- Chloroethyl) Ether	258 Gms

NEOBRITE BPC Containing 21.60% Niacin and 22% Benzyl Chloride.	1 KGS	NIACIN	216 Gms
		BENZYL CHLORIDE	220 Gms

NEOBRITE 142 Containing 17% Propargyl Alcohol and 33.5% Sodium Sulphite.	1 KGS	Propargyl Alcohol (Prop -2-YN-1-OL)	
		Sodium Sulphite	170 Gms
			335 Gms

NEOBRITE PPS	1 KGS	PPS Solid (1-(3-surfopropyl) - pyridinum betaine)	995 Gms
---------------------	-------	---	---------

Containing 99.5% PPS Solid.			
-----------------------------	--	--	--

NEOBRITE 173 B	1 KGS	Imidazole (Glyoxaline 1, 3 - Diazole)	88 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	202 Gms
Containing 8.8% Imidazole and 20.2% Epichlorohydrin.			

NEOBRITE 880	1 KGS	Pyridine	410 Gms
Containing 41% Pyridine, 52.3% Epichlorohydrin.		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	523 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1080 NC No.38/08 Dated 26.12.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/1924 /AM08/DES-IV RLA No. 03/94/40/314/AM08 Lic.No. 0310434552 Dt. 29.6.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

		Copper Sulphate	
KEMKOTE BK 155	1 LTR		30 Gms
Containing 3% Copper Sulphate			

CHLORIDE ZINC PLATING		NIACIN	
TEKNOBRITE AZ 1088 M	1 LTR	Ralufon EA 15-90 (Poly ethylene glycol - ethyhexyl - sulfopropyl - diether, K - salt)	3 GMS
Containing 0.3% Niacin, 2.85% Ralufon EA 15-90, 4.10% Ralufon Nape 14-90 and 2.30% Calfax 10 L-45.		Ralufon Nape 14-90 (2-Napthalenyl -3- Sulfopropyl Ether, Alkali Salt)	28.5 GMS
		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	41 GMS

			23 GMS
		BENZALDEHYDE	
TEKNOBRITE AZ 1088 R Containing 6.65% Benzaldehyde, 4.3% Acetone, 8% Orthochloro Benzaldehyde and 30% Iso Propyl Alcohol.	1 LTR	ACETONE	66.50 GMS
		ORTHOCHLORO BENZALDEHYDE	43 GMS
		ISO PROPYL ALCOHOL	80 GMS
			300 GMS

NEOBRITE IMZ Containing 99% Imidazole.	1 KGS	Imidazole (Glyoxaline 1, 3 - Diazole)	990 Gms
--	-------	---------------------------------------	---------

		Allyl Chloride (3-Chloropropene)	
NEOBRITE 144 ALS Containing 20% Allyl Chloride and 30% Sodium Sulphite.	1 KGS	Sodium Sulphite	200 Gms
			300 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1081 NC No.38/08 Dated 26.12.07	M/s. Hikal Limited F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/181/AM08 Lic.No. 0310430743 Dt. 28.5.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/163/2000/Ch.III dated 5.10.2004 and decided to approve this case on repeat basis as under:-

Item of Export

3,5 Dichloro Aniline----- 1 kg.
(purity 99.5 min.)

Item of Import

- 2,6 Dichloro Para Nitro Aniline----- 1.58 kg.
- Sodium Nitrite-----0.837 kg.
- Methanol-----0.830 kg.
- Isopropyl Alcohol-----0.860 kg.
- Raney Nickel (Catalyst)-----0.035 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1082 NC No.38/08	M/s. Synergy Natural Cares F.No.01/83/162/ 884/AM08/DES-IV
-------------------------------	---

Dated 26.12.07	RLA No. 05/24/40/920/AM07 Lic.No. 0510201939 Dt. 30.3.2007.
----------------	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1083 NC No.38/08 Dated 26.12.07	M/s. Victor Chemie-Colour (I) Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/95/39/1/AM08 Lic.No. 0310434505 Dt. 29.6.2007.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/121/2005/Ch.II dated 17.12.2007 and decided to approve this case as under:-

Item of Export

Sodium Salt of Naphthalene Formaldehyde

Consensate 95% minimum-----1 kg.

Item of Import

Naphthalene -----0.469 kg.

Caustic Soda Lye (50%)-----0.338 kg.

Formaldehyde 37% -----0.181 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1084 NC No.38/08 Dated 26.12.07	M/s. Britacel Silicons Limited F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/1278/AM07 Lic.No. 0310424238 Dt.23.3.2007.
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.).Accordingly the case may be re-listed on 23.1.2008.

Case No A-1085 NC No.38/08 Dated 26.12.07	M/s. Glasstech Industries (I) PVT Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/157/AM08
---	--

	Lic.No. 0310430917 Dt. 29.5.2007.
--	-----------------------------------

-

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No A-1086 NC No.38/08 Dated 26.12.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 08/24/40/ 81/AM08 Lic. No. 0810065541 Dt. 22.6.2007.
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/1/2007/Ch.II dated 7.11.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Reactive Orange 72-----1 kg.

Item of Import

Aniline oil-----0.317 kg.

J - Acid-----0.450 kg.

Sodium Nitrite -----0.141 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1087 NC No.38/08 Dated 26.12.07	M/s. Ornet Industries Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 08/24/40/16/AM08 Lic.No. 0810064609 Dt. 4.5.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/42/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Acid Brown 425 -----1 kg.

Item of Import

Resourcinol -----0.247 kg.

Salicylic Acid -----0.360 kg.
Sodium Nitrite -----0.315 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1088 NC No.38/08 Dated 26.12.07	M/s. Patel Wood Syndicate, Mumbai F.No.01/83/50/531/AM08/DES-IV RLA No. 03/94/40/227/AM07 Lic.No. 0310432201 Dt.11.6.2007
---	--

The Committee considered the case as per agenda for fixation of Standard Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 23.1.2008.

Case No A-1089 NC No.38/08 Dated 26.12.07	M/s. Glochem Industries Ltd. F.No.01/82/50/1546/AM07/DES-IV RLA No. 09/24/40/403/AM07 Lic. No. 0910028964 Dt. 16.1.2007.
---	---

The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No A-1090 NC No.38/08 Dated 26.12.07	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 157/AM08/DES-IV RLA No. 03/95/40/138/AM08 Lic.No. 0310432838 Dt. 15.6.2007.
---	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1091 NC No.38/08 Dated 26.12.07	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 882/AM08/DES-IV RLA No. 03/95/40/1564/AM07 Lic.No. 0310427360 Dt. 19.4.2007.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1092 NC No.38/08 Dated 26.12.07	M/s. Synthite Industrial Chemicals Ltd. F.No.01/83/162/793/AM07/DES-IV RLA No. 10/100/40/ 111/AM08 Lic. No. 1010027330 Dt. 17.9.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin Vanilla.
The Committee considered the case as per agenda and decided to transfer the case to NC-VI

Case No A-1093 NC No.38/08 Dated 26.12.07	M/s. Synthite Industrial Chemicals Ltd. F.No.01/84/162/747/AM07/DES-IV RLA No. 10/24/40/ 108/AM08 Lic. No. 1010027281Dt. 10.8.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin Vanilla.
The Committee considered the case as per agenda and decided to transfer the case to NC-VI

Case No A-1094 NC No.38/08 Dated 26.12.07	M/s. Synthite Industrial Chemicals Ltd. F.No.01/83/162/772/AM07/DES-IV RLA No. 10/100/40/ 99/AM08 Lic. No. 1010027172Dt. 20.8.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin Vanilla.
The Committee considered the case as per agenda and decided to transfer the case to NC-VI

Case No A-1095 NC No.38/08 Dated 26.12.07	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/ 309/AM08/DES-IV RLA No. 10/24/40/46/AM08 Lic.No. 1010026655 Dt. 6.6.2007.
---	--

-
The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Curcumin Powder.
The Committee considered the case as per agenda and decided to transfer the case to NC-VI

Case No A-1096 NC No.38/08 Dated 26.12.07	M/s. Roha Dye Chem (P) Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/662/AM07
---	--

	Lic.No. 0310406834 Dt.7.11.2006.
--	----------------------------------

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.).

Accordingly the case may be re-listed on 9.1.2008

Case No A-1097 NC No.38/08 Dated 26.12.07	M/s. Mohini Organics Pvt. Ltd. F.No.01/83/50/ 1892/AM07/DES-IV RLA No. 03/95/40/1536/AM07 Lic.No. 0310424675 Dt. 28.3.2007.
---	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2006/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Glycerol Mono Oleate -----1 kg.

Item of Import

Glycerine -----0.273 kg.

Oleic Acid (Max. 80%)-----0.830 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1098 NC No.38/08 Dated 26.12.07	M/s. Laffans Petrochemicals F.No.01/83/50/702/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1099 NC No.38/08	M/s. Manali Petrochemicals Ltd. F.No.01/83/162/907/AM07/DES-IV
-------------------------------	---

Dated 26.12.07	RLA No. 04/24/40/ 24/AM08 Lic. No. 0410089520 Dt. 22.5.2007.
----------------	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1100 NC No.38/08 Dated 26.12.07	M/s R.K.Industries. F.No.01/83/50/1307/AM07/DES-IV RLA No. 08/24/40/ 349/AM07
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No A-1101 NC No.38/08 Dated 26.12.07	M/s. Rohan Dyes & Intermediates Ltd. F.No.01/83/50/696/AM08/DES-IV RLA No. 08/24/40/278/AM07 Lic. No. 0810065897 Dt. 11.7.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem.. Div.) forwarded vide their U.O. No. 14010/162/2004/Ch.-II dated 8.5.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Acid Brown 106----- 1 kg.

Item of import

1. Resorcinol -----0.172 kg.
2. Para Nitro Aniline -----0.091 kg.
3. Sodium Nitrite-----0.276 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1102 NC No.38/08	M/s. Gransons Ltd., Thane F.No.01/83/50/ 1405/AM08/DES-IV
-------------------------------	--

Dated 26.12.07	RLA No. 03/94/40/298/AM08 Lic.No. 0310434547 Dt. 29.6.2007.
----------------	--

-

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product DMW.

The Committee considered the case as per agenda and decided to transfer the case to NC-I

Case No A-1103 NC No.38/08 Dated 26.12.07	M/s. Suzlon Energy Ltd. F.No.01/81/162/350/AM07/DES-IV RLA No. 31/24/40/ 79/AM08 Lic. No. 3110029542 Dt. 14.6.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

Case No A-1104 NC No.38/08 Dated 26.12.07	M/s. Colort cmlin Canvas Pvt. Ltd. F.No.01/84/162/712/AM07/DES-IV RLA No. 03/94/40/ 508/AM08 Lic. No. 0310440523 Dt. 23.8.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No A-1105 NC No.38/08 Dated 26.12.07	M/s. Kancor Ingredients Ltd. F.No.01/85/162/ 438/AM08/DES-IV RLA No. 10/24/40/72/AM08 Lic.No. 1010026948 Dt. 19.7.2007.
---	--

-

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin black Pepper.

The Committee considered the case as per agenda and decided to transfer the case to NC-VI

Case No A-1106 NC No.38/08 Dated 26.12.07	M/s. Sarda Starch (P) Ltd. F.No.01/84/162/1053/AM07/DES-IV RLA No. 03/95/40/ 1555/AM08 Lic. No. 0310423533 dt.. 16.3.2007.
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No A-1107 NC No.38/08 Dated 26.12.07	M/s. Panama Petrochem Ltd. F.No.01/83/50/ 1444/AM08/DES-IV RLA No. 03/94/40/1444/AM07 Lic.No. 0310425605 Dt. 4.4.2007.
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 23.1.2008.

Case No C-81 NC No.38/08 Dated 26.12.07	M/s. Bal Krishna Industries Ltd.. F.No.01/83/162/Dy/ No. 8/AM07/DES-IV
---	---

The Committee considered the case as per agenda for Modification of SION A 1667.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No C-82 NC No.38/08 Dated 26.12.07	M/s. Super Urecoat Industries F.No.01/83/162/920/AM08/DES-IV
---	---

The Committee considered the case as per agenda for Fixation of SION and decided to collect the data from the concerned Council. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 23.1.2008.

Case No M-522 NC No.38/08 Dated 26.12.07	M/s. Laffans Petrochemicals Ltd F.No.01/83/50/1775/AM07/DES-IV RLA No. 03/95/40/1475/AM07 Lic.No. 0310422465 Dt.8.3.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No M-523 NC No.38/08 Dated 26.12.07	M/s. Lubrizol (I) Pvt. Ltd. F.No.01/83/50/122/AM08/DES-IV RLA No. 03/95/40/40/AM08 Lic.No. 0310426954 Dt. 17.4.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.

Case No M-524 NC No.38/08 Dated 26.12.07	M/s. Nubiola India Pvt. Ltd. F.No.01/83/162/691/AM08/DES-IV RLA No. 04/81/40/24/AM05 Lic.No. 0410057872 Dt. 2.6.2004.
--	--

The Committee considered the case as per agenda relaxation in conditions of adv. lic. and decided to refer the case to PRC.

Case No M-525 NC No.38/08 Dated 26.12.07	M/s. H.P.International, Mumbai F.No.01/83/50/6179/AM08/DES-IV RLA No. 03/94/40/ 435/AM07 Lic. No. 0310393460 Dt. 8.8.2006.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No M-526 NC No.38/08 Dated 26.12.07	M/s. Superlite Jointing (P) Ltd. F.No.01/83/50/490/AM07/DES-IV RLA No. 05/24/40/ 451/AM07 Lic. No. 0510191336 Dt. 20.9.2006.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

Case No M-527 NC No.38/08 Dated 26.12.07	M/s. Surya International F.No.01/87/50/1264/AM06/DES-IV RLA No. 08/24/40/ 213/AM06
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to call for Central Excise Certified Data from the firm and decided to defer the case for four weeks. Accordingly the case may be re-listed on 23.1.2008.

Case No M-528 NC No.38/08 Dated 26.12.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/87/50/916/AM06/DES-IV RLA No. 03/95/40/865/AM06 Lic.No. 0310353082 Dt. 21.10.2005
--	---

-

The Committee considered the case as per agenda and decided to reject the case as the firm has not given any justification.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-529 NC No.38/08 Dated 26.12.07	M/s Mihir Chemical (P) Ltd. HQ F.No.01/82/50/1126/AM07/DES.IV RLA F.No. 03/95/040/1007/AM07 Adv.Lic.No.0310360079 dt. 19.12.2005
--	---

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/43/2003-Ch.III dated 29.5.2006 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP on repeat basis as under:

Export product

Optical Whitening agent/ ----- 1kg.
Ultra white BN
(containing : 1,4 bis (O-Cyano-styryl) Benzene 7.72%)

Import items

- 1,4 bis (O-Cyano-styryl) Benzene -----0.0787 kg
- Dispersing agent-----0.118 kg
- Wetting agent-----0.008 kg
- Vinyl Pyrrolidone co-polymer (Solid content 30% Aqueous solution) -----0.1004 kg
- Mono Ethylene Glycol-----0.049 kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-530 NC No.38/08	M/s. Sadhna Nitro chem Ltd. F.No.01/87/162/518/AM07/DES-IV
------------------------------	---

Dated 26.12.07	Lic. No. 0310246008 Dt. 7.1.2004.
----------------	-----------------------------------

The Committee considered the case as per agenda for EOP extension and revalidation of the adv. lic. and decided to refer the case for PRC for a decision..

**Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog
Bhawan New Delhi -110011**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 38/83-ALC1/2007 MEETING DATE : 26.12.2007

1	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/00871/AM06/	RLA File : 03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

2	Case No.:11/4/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/01504/AM06/	RLA File : 02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 23.1.2008.			

3	Case No.:20/9/81-ALC2/2006	Party Name:SAM FINECHEM LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/81/050/00059/AM07/	RLA File : 03/95/040/00075/AM07/	Lic.No/Date:0310378121 28.04.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/68/2002/Ch.III dated 8.5.2006 and decided to approve this case on repeat basis as under:- Item of Export			

4	4 Amino 1,2,4 Triazole -----1 kg. Item of Import Hydrazine Hydrate 80%-----1.652 kg. Formic Acid -----1.216 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
---	--

	Case No.:7/11/81-ALC2/2006	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
4	HQ File : 01/81/050/00075/AM07/	RLA File : 31/24/040/00034/AM07/	Lic.No/Date:3110024889 08.05.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.1.2008.			

	Case No.:13/14/83-ALC1/2006	Party Name:STERLING ENTERPRISES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
5	HQ File : 01/83/050/00238/AM07/	RLA File : 03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. After collecting application from firm/RLA it should refer to TA. Accordingly the case may be re-listed on 23.1.2008			

	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
6	HQ File : 01/82/050/00593/AM07/	RLA File : 08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

7	Case No.:18/19/83-ALC1/2007	Party Name:TALWAR BROTHERS P. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00539/AM07/	RLA File : 02/24/040/00130/AM07/	Lic.No/Date:0210092537 11.08.2006	Defer Date:23.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP/Ministry of Environment & Forest. The committee also decided to refer to Min. of Env. For				

comments. Accordingly the case may be re-listed on 23.1.2008.

8	Case No.: 7/28/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status: Case Approved
	HQ File : 01/87/050/00467/AM07/	RLA File : 03/94/040/00540/AM07/	Lic.No/Date:0310395629 22.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dep'tt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as per Annex. A. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.: 27/26/83- ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/00656/AM07/	RLA File : 03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 23.1.2008.			

10	Case No.: 4/30/82- ALC1/2006	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status: Transferred to Different Section
	HQ File : 01/82/050/00933/AM07/	RLA File : 31/24/040/00200/AM07/	Lic.No/Date:3110026478 14.09.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

11	Case No.: 2/33/81- ALC2/2006	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status: Transferred to Different Section
	HQ File : 01/81/050/00469/AM07/	RLA File : 09/24/040/00231/AM07/	Lic.No/Date:0910027580 15.09.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

12	Case No.: 19/30/83- ALC1/2006	Party Name:RENUKA GLASS DESIGNERS PVT.LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File :	RLA File :	Lic.No/Date:0310400476	Defer

	01/83/050/00702/AM07/	03/95/040/00766/AM07/	21.09.2006	Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

13	Case No.: 28/32/82-ALC1/2006 HQ File : 01/82/050/01116/AM07/	Party Name:HINDUSTAN LEVER LIMITED RLA File : 03/94/040/00671/AM07/	Meet No/Date:38/83-ALC1/2007 26.12.2007 Lic.No/Date:0310403037 09.10.2006	Status:Deffered and Re-indexed Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

14	Case No.: 23/31/83-ALC1/2006 HQ File : 01/83/050/00792/AM07/	Party Name:NAGAR HAVELI PERFUMES & AROMATIS RLA File : 03/95/040/00890/AM07/	Meet No/Date:38/83-ALC1/2007 26.12.2007 Lic.No/Date:0310404165 13.10.2006	Status:Deffered and Re-indexed Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. The committee also decided to issue a reminder to the firm. Accordingly the case may be re-listed on 23.1.2008			

15	Case No.: 26/31/83-ALC1/2006 HQ File : 01/83/050/00797/AM07/	Party Name:SRF LIMITED RLA File : 05/24/040/00463/AM07/	Meet No/Date:38/83-ALC1/2007 26.12.2007 Lic.No/Date:0510192659 13.10.2006	Status:Case Approved Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/81/2005/Ch.II dated 27.11.2007 and decided to approve this case as under:- Item of Export 1,1,1,2 Tetrafluoroethane (Hydro fluorocarbon 134a OR HFC 134a-----1 kg. Item of Import Trichloroethylene -----1.36 kg. Anhydrous Hydrofluoric Acid-----0.955 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/87/050/00629/AM07/	RLA File : 03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 23.1.2008.			

17	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/01173/AM07/	RLA File : 10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 23.1.2008.			

18	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/01231/AM07/	RLA File : 03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

19	Case No.:13/36/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/87/050/00682/AM07/	RLA File : 08/24/040/00168/AM07/	Lic.No/Date:0810060718 02.11.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

20	Case No.:13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/01277/AM07/	RLA File : 06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

21	Case No.:3/39/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/87/050/00723/AM07/	RLA File : 03/94/040/00877/AM07/	Lic.No/Date:0310407799 13.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as per Annex. B. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:5/41/80-ALC2/2006	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/80/050/00934/AM07/	RLA File : 05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). In this case a D/L was issued by C&PC dt. 5.12.2007 Accordingly the case may be re-listed on 23.1.2008			

23	Case No.:5/39/87-ALC1/2006	Party Name:AROCHEM INDUSTRIES	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/87/050/00758/AM07/	RLA File : 03/94/040/00398/AM07/	Lic.No/Date:0310408939 21.11.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

24	Case No.:714/21/82-ALC4/2007	Party Name:GUJARAT PARAFFINS PVT.LTD.,	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/82/050/01394/AM07/	RLA File : 08/24/040/00243/AM07/	Lic.No/Date:0810061474 05.12.2006	Defer Date:
	Decision : Thic case will be processed manually as there is not data available .			

25	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/01428/AM07/	RLA File : 24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC			

	(SSI). Accordingly the case may be re-listed on 23.1.2008.
--	--

26	Case No.:21/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01060/AM07/	RLA File : 03/95/040/01119/AM07/	Lic.No/Date:0310413403 22.12.2006	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda. the Committee decided to issue a reminder to firm to furnish Central Excise Data. Accordingly the case may be re-listed on 23.1.2008			

27	Case No.:60/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01147/AM07/	RLA File : 03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda. the Committee decided to issue a reminder to firm to furnish Central Excise Data. Accordingly the case may be re-listed on 23.1.2008			

28	Case No.:63/44/83-ALC1/2006	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01158/AM07/	RLA File : 03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 23.1.2008.			

29	Case No.:4/50/83-ALC1/2006	Party Name:STP LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01146/AM07/	RLA File : 02/24/040/00295/AM07/	Lic.No/Date:0210097395 18.01.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

30	Case No.:17/48/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/01628/AM07/	RLA File : 03/94/040/01143/AM07/	Lic.No/Date:0310416783 22.01.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer			

	consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.
--	---

31	Case No.:3/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01172/AM07/	RLA File : 04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

32	Case No.:4/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01173/AM07/	RLA File : 04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

33	Case No.:422/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01192/AM07/	RLA File : 09/24/040/00449/AM07/	Lic.No/Date:0910029183 05.02.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

34	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01200/AM07/	RLA File : 08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 23.1.2008.			

35	Case No.:4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/82/050/01705/AM07/	RLA File : 02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:23.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 23.1.2008.

36	Case No.: 458/24/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/01302/AM07/	RLA File : 34/24/040/00257/AM07/	Lic.No/Date:3410018220 01.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2006Ch.II dt. 10.10.2006 and decided to approve this case on repeat basis as under:- Item of Export n-Valeryl Chloride -----1kg. Item of Import n-Valeryl Acid -----0.891 kg. Thionyl Chloride-----0.932 kg. (No justification for Caustic Soda Lye) RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.: 9/51/81-ALC2/2006	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/81/050/00959/AM07/	RLA File : 08/93/040/00372/AM07/	Lic.No/Date:0810063343 02.03.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

38	Case No.: 10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01332/AM07/	RLA File : 17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

39	Case No.: 11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01347/AM07/	RLA File : 03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:23.01.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.		
--	--	--	--

40	Case No.: 5/17/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/01365/AM07/	RLA File : 03/95/040/01592/AM07/	Lic.No/Date:0310424017 22.03.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

41	Case No.: 8/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01368/AM07/	RLA File : 17/24/040/00088/AM07/	Lic.No/Date:1710001593 23.03.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

42	Case No.: 9/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01372/AM07/	RLA File : 17/24/040/00089/AM07/	Lic.No/Date:1710001598 27.03.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

43	Case No.: 20/19/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00034/AM08/	RLA File : 03/95/040/01364/AM07/	Lic.No/Date:0310425612 04.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 23.1.2008.			

44	Case No.: 5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00046/AM08/	RLA File : 02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:23.01.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 23.1.2008.		
--	--	--	--

45	Case No.: 4/12/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00079/AM08/	RLA File : 17/24/040/00002/AM08/	Lic.No/Date:1710001614 09.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

46	Case No.: 9/17/83-ALC1/2007	Party Name:T V ISMAIL HAJI & CO	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00066/AM08/	RLA File : 07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 23.1.2008.			

47	Case No.: 11/17/83-ALC1/2007	Party Name:CENTURY ENKA LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/00093/AM08/	RLA File : 03/94/040/01476/AM07/	Lic.No/Date:0310426203 10.04.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

48	Case No.: 21/19/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00078/AM08/	RLA File : 03/95/040/00018/AM08/	Lic.No/Date:0310426069 10.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

49	Case No.: 10/10/83-ALC1/2007	Party Name:JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00097/AM08/	RLA File : 04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:23.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.

50	Case No.: 15/17/83-ALC1/2007	Party Name:SHYAM CHEM IMPEX,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00140/AM08/	RLA File : 07/24/040/00892/AM07/	Lic.No/Date:0710051312 18.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda. The representative of C&PC (Chem.Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to ask firm to furnish the information. 1. Chemical name of Export product. 2. Details of manufacturing process with chemical equations, molecular formula, molecular weight. 3. Yield obtained in each step. 4. Recovery of solvents, if any. 5. CA certificate certify past production and consumption data. Accordingly the case may be re-listed on 31.10.2007			

51	Case No.: 23/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00159/AM08/	RLA File : 17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008			

52	Case No.: 24/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00160/AM08/	RLA File : 17/24/040/00006/AM08/	Lic.No/Date:1710001621 20.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008			

53	Case No.: 8/22/83-ALC1/2007	Party Name:LEXPORTEX INDIA PVT LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00163/AM08/	RLA File : 02/24/040/00346/AM07/	Lic.No/Date:0210100177 20.04.2007	Defer Date:

	Decision :The Committee considered the case as per agenda. The representative of C&PC present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow import as per SION at S.No. A 1248. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.
--	---

54	Case No.: 24/16/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/00174/AM08/	RLA File : 31/24/040/00427/AM07/	Lic.No/Date:3110029033 23.04.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

55	Case No.: 27/16/83-ALC1/2007	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00184/AM08/	RLA File : 08/24/040/00008/AM08/	Lic.No/Date:0810064405 24.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.15022/4/2004-ChII dated 19.1.2006 and decided to approve the case as under: Item of Export Copper Hydroxide 50% WP-----1kg. (copper content 50%) Item of Import 1. Copper Scrap-----0.510 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.: 5/8/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00179/AM08/	RLA File : 07/24/040/00007/AM08/	Lic.No/Date:0710051388 24.04.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

57	Case No.: 26/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/00224/AM08/	RLA File : 03/95/040/00039/AM08/	Lic.No/Date:0310428309 30.04.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

58	Case No.: 28/19/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00234/AM08/	RLA File : 05/24/040/00073/AM08/	Lic.No/Date:0510203190 03.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

59	Case No.: 12/17/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/00263/AM08/	RLA File : 05/24/040/00106/AM08/	Lic.No/Date:0510203343 07.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

60	Case No.: 22/9/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/00267/AM08/	RLA File : 02/24/040/00034/AM08/	Lic.No/Date:0210100593 07.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

61	Case No.: 582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00288/AM08/	RLA File : 03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

62	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00280/AM08/	RLA File : 17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

63	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00281/AM08/	RLA File : 17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

64	Case No.:15/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00314/AM08/	RLA File : 02/24/040/00042/AM08/	Lic.No/Date:0210100762 14.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 23.1.2008.			

65	Case No.:34/19/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00356/AM08/	RLA File : 03/95/040/01310/AM07/	Lic.No/Date:0310429775 17.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

66	Case No.:618/24/83-ALC1/2007	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00376/AM08/	RLA File : 03/94/040/00153/AM08/	Lic.No/Date:0310430137 22.05.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/98/2004/Ch.II dated 17.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only on repeat basis as under:			

Export product
Distillated Fatty acids (C 16 C18)-----1kg
Import item
Palm Fatty Acid Distillate (PFAD) FFA (as palmitic)=70PCT min. total saponifiable matter (TSM)=95 PCT Min.-----1.094kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.: 21/14/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/00383/AM08/	RLA File : 08/93/040/00059/AM08/	Lic.No/Date:0810065014 23.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

68	Case No.: 26/18/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status: Case Approved
	HQ File : 01/83/050/00419/AM08/	RLA File : 03/95/040/01374/AM07/	Lic.No/Date:0310430313 23.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/23/2006/Ch.II dated 19.12.2007 and decided to approve this case as under:-			
	Item of Export			
	Acephate 75% SP -----1 kg.			
	Item of Import			
	O,O- Dimethyl phosphoramido -----0.974 kg. Thioat (DMPAT) (95%)			
	Methylene Dichloride -----0.325 kg.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00394/AM08/	RLA File : 02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

70	Case No.:24/14/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/00452/AM08/	RLA File : 03/94/040/00150/AM08/	Lic.No/Date:0310431068 30.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

71	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00472/AM08/	RLA File : 03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

72	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00475/AM08/	RLA File : 03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.1.2008.			

73	Case No.:43/19/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00480/AM08/	RLA File : 03/95/040/01635/AM07/	Lic.No/Date:0310431249 31.05.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC			

	(Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.
--	--

74	Case No.:32/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00463/AM08/	RLA File : 17/24/040/00024/AM08/	Lic.No/Date:1710001661 05.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

75	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00519/AM08/	RLA File : 10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest/DIPP. Accordingly the case may be re-listed on 23.1.2008.			

76	Case No.:50/19/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00516/AM08/	RLA File : 04/24/040/00073/AM08/	Lic.No/Date:0410089939 14.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

77	Case No.:53/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00539/AM08/	RLA File : 17/24/040/00029/AM08/	Lic.No/Date:1710001668 15.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

78	Case No.:54/19/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00540/AM08/	RLA File : 17/24/040/00030/AM08/	Lic.No/Date:1710001669 15.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer			

	consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.
--	---

79	Case No.: 66/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00583/AM08/	RLA File : 03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

80	Case No.: 694/24/83-ALC1/2007	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00547/AM08/	RLA File : 05/24/040/00214/AM08/	Lic.No/Date:0510205086 19.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

81	Case No.: 1/17/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/85/050/00048/AM08/	RLA File : 03/95/040/00074/AM08/	Lic.No/Date:0310433520 22.06.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 23.1.2008.			

82	Case No.: 77/19/83-ALC1/2007	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00619/AM08/	RLA File : 52/24/040/00005/AM08/	Lic.No/Date:5210021769 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/118/2004/Ch.III dated 17.12.2007 and decided to approve this case as under:- Item of Export 2-Carbethoxy Amino -5-Naphthol-7-Sulphonic Acid-----1 kg.			

	Item of Import J. Acid -----0.904 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
--	--

83	Case No.: 80/19/83-ALC1/2007	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/00636/AM08/	RLA File : 31/21/040/00084/AM08/	Lic.No/Date:3110029717 02.07.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

84	Case No.: 84/19/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00644/AM08/	RLA File : 05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

85	Case No.: 92/19/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00670/AM08/	RLA File : 31/24/040/00098/AM08/	Lic.No/Date:3110029746 04.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/56/2007/Ch.III dated 17.12.2007 and decided to approve this case as under:- Item of Export Aqueous Solution of Polymaleic Acid (Active content 47-53%)-----1 kg. Item of Import Maleic Anhydride -----0.355 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:744/24/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00666/AM08/	RLA File : 08/24/040/00052/AM08/	Lic.No/Date:0810065778 05.07.2007	Defer Date:
	Decision : Thic case will be processed manually as there is not data available .			

87	Case No.:124/19/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00791/AM08/	RLA File : 03/95/040/00154/AM08/	Lic.No/Date:0310435350 09.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2003/Ch.II dated 10.12.2007 and decided to approve this case as under:- Item of Export Methyl Hydroxy Benzoate BP/Methyl Paraben-----1 kg. Item of Import Para Hydroxy Benzoic Acid-----0.980 kg. Methanol-----0.300 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:125/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/00792/AM08/	RLA File : 03/95/040/01419/AM07/	Lic.No/Date:0310435352 09.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem.. Div.) forwarded vide their U.O. No. 14010/48/2005-Ch.-II dated 27.11.2007 decided to approve this case as under:- Item of Export Irganox L-57 (sunox L-57(.. ----- 1 kg. Diocetyl Diphenyl Amine			

	Item of Import
	Di Isobutylene -----0.515 kg. Di Phenylamine-----0.405 kg.
	Details of Catalyst not furnished and so not recommended.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	Case No.: 126/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status: Case Approved
	HQ File : 01/83/050/00793/AM08/	RLA File : 03/95/040/00063/AM08/	Lic.No/Date:0310435354 09.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 27.11.2007 and decided to approve this case as under:- Item of Export Tris (2-Hydroxyethyl) Isocyanurate-----1 kg. Item of Import Cyanuric Acid-----0.540 kg. Methanol solvent -----0.040 kg. Triethyl Benzyl Ammonium Chloride -----0.007 kg. Ethylene Oxide-----0.561 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.: 102/19/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/00710/AM08/	RLA File : 03/94/040/00252/AM08/	Lic.No/Date:0310435757 11.07.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

91	Case No.: 855/24/83-	Party Name:BENZO CHEM	Meet No/Date:38/83-	Status: Deffered
----	-----------------------------	-----------------------	---------------------	-------------------------

ALC1/2007	INDUSTRIES PRIVATE LIMITED,	ALC1/2007 26.12.2007	and Re-indexed
HQ File : 01/83/050/00855/AM08/	RLA File : 03/94/040/00419/AM08/	Lic.No/Date:0310437781 31.07.2007	Defer Date:23.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

Case No.:861/24/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/00862/AM08/	RLA File : 03/95/040/00374/AM08/	Lic.No/Date:0310437836 31.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem.. Div.) forwarded vide their U.O. No. 14010/81/2006-Ch.-III dated 16.10.2006 decided to approve this case on repeat basis as under:-			
92 Item of Export			
Bismuth Oxide. ----- 1 kg.			
Item of Import			
Bismuth Metal -----0.915 kg.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:135/19/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File : 01/83/050/00867/AM08/	RLA File : 05/24/040/00363/AM08/	Lic.No/Date:0510207018 31.07.2007	Defer Date:23.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

Case No.:877/24/83-ALC1/2007	Party Name:SILVASSA PLAST	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/00881/AM08/	RLA File : 05/24/040/00340/AM08/	Lic.No/Date:0510207157 03.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem.. Div.) forwarded vide their U.O. No.			

14010/8/2007-Ch.-II dated 14.2.2007 decided to approve this case on repeat basis as under:-
Item of Export
Di-(2-Ethyl Hexyl) Sebacate-----1kg
Item of Import
1. 2 Ethyl Hexanol -----0.642 kg. 2. Sebacic Acid-----0.500 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:880/24/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/00885/AM08/	RLA File : 03/95/040/00424/AM08/	Lic.No/Date:0310438322 06.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/70/2004-Ch. II dated 5.11.2007 decided to approve the case as under:			
Export Item:			
95	4(2-Chloro Ethylsufonyl) -----1 kg. Butyrl Chloride		
Import Item:			
1. Y-Butrolactone -----0.658 kg. 2. Isopropyl Alcohol ----- 0.687 kg. 3. 2-Mercapto Ethanol ----- 0.683 kg. 4. Caustic Soda Flakes -----1.058 kg.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:885/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00892/AM08/	RLA File : 03/95/040/00830/AM07/	Lic.No/Date:0310438385 06.08.2007	Defer Date:23.01.2008
Decision : The Committee considered the case as per agenda and decided to defer				

	consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.
--	---

97	Case No.: 886/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00893/AM08/	RLA File : 03/95/040/00982/AM07/	Lic.No/Date:0310438387 06.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

98	Case No.: 887/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00894/AM08/	RLA File : 03/95/040/00864/AM07/	Lic.No/Date:0310438395 06.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

99	Case No.: 879/24/83-ALC1/2007	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00884/AM08/	RLA File : 31/24/040/00133/AM08/	Lic.No/Date:3110030133 06.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

100	Case No.: 926/24/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00940/AM08/	RLA File : 03/95/040/00220/AM08/	Lic.No/Date:0310438674 07.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). The committee also decided to refer to C&PC Accordingly the case may be re-listed on 23.1.2008.			

101	Case No.: 899/24/83-ALC1/2007	Party Name:OMKROWN PHARMA CHEM PVT LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :	RLA File :	Lic.No/Date:0710052771	Defer

	01/83/050/00909/AM08/	07/24/040/00338/AM08/	08.08.2007	Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

102	Case No.:941/24/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00955/AM08/	RLA File : 17/24/040/00047/AM08/	Lic.No/Date:1710001730 10.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

103	Case No.:785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00964/AM08/	RLA File : 03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

104	Case No.:949/24/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00965/AM08/	RLA File : 07/24/040/00289/AM08/	Lic.No/Date:0710052845 13.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.). Accordingly the case may be re-listed on 23.1.2008.			

105	Case No.:950/24/83-ALC1/2007	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/00966/AM08/	RLA File : 31/24/040/00149/AM08/	Lic.No/Date:3110030293 13.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

106	Case No.:956/24/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
-----	-------------------------------------	---	--	---------------------------------------

	HQ File : 01/83/050/00972/AM08/	RLA File : 03/95/040/00471/AM08/	Lic.No/Date:0310439370 14.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:957/24/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
107	HQ File : 01/83/050/00973/AM08/	RLA File : 03/94/040/00469/AM08/	Lic.No/Date:0310439371 14.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:19/25/83-ALC1/2007	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
108	HQ File : 01/83/050/01044/AM08/	RLA File : 03/95/040/00494/AM08/	Lic.No/Date:0310440115 20.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (ch.Div.). In this case a D/L issued by C&PC (Ch div.) on 7.12.2007.Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:21/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
109	HQ File : 01/83/050/01046/AM08/	RLA File : 03/95/040/00116/AM08/	Lic.No/Date:0310440172 21.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:25/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
110	HQ File : 01/83/050/01050/AM08/	RLA File : 03/95/040/01376/AM07/	Lic.No/Date:0310440228 21.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

111	Case No.:35/25/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01060/AM08/	RLA File : 03/95/040/00507/AM08/	Lic.No/Date:0310440413 22.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

Case No.:994/24/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/01012/AM08/	RLA File : 08/24/040/00109/AM08/	Lic.No/Date:0810066766 23.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/147/2002/Ch.III dated 17.6.2003 and decided to approve this case on repeat basis as under:-			
112 Item of Export			
Para Anisic Alcohol-----1 kg.			
Item of Import			
Toluene -----2.811 kg.			
Caustic Soda -----2.846 kg.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:995/24/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01013/AM08/	RLA File : 08/24/040/00131/AM08/	Lic.No/Date:0810066767 23.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

114	Case No.:997/24/83-ALC1/2007	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/01015/AM08/	RLA File : 08/24/040/00185/AM07/	Lic.No/Date:0810066783 23.08.2007	Defer Date:

Decision : This case will be processed manually as there is no data available.

115	Case No.: 1001/24/83-ALC1/2007	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 38/83-ALC1/2007 26.12.2007	Status: Case Approved
	HQ File : 01/83/050/01019/AM08/	RLA File : 31/24/040/00076/AM08/	Lic.No/Date: 3110030475 23.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2004/Ch-III dated 27.10.2005 and decided to approve this case on repeat basis as under:- Item of Export Diethyl Amino Ethanol ----- 1kg. Item of Import 1. Denatured Ethyl Alcohol -----0.834 Kg. 2. Ammonia Anhydrous -----0.154 Kg. 3. Ethylene Oxide -----0.395 Kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.: 1004/24/83-ALC1/2007	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 38/83-ALC1/2007 26.12.2007	Status: Case Approved
	HQ File : 01/83/050/01022/AM08/	RLA File : 31/24/040/00178/AM08/	Lic.No/Date: 3110030510 24.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2004/Ch-III dated 27.10.2005 and decided to approve this case on repeat basis as under:- Item of Export Diethyl Amino Ethanol ----- 1kg. Item of Import 1. Denatured Ethyl Alcohol -----0.834 Kg. 2. Ammonia Anhydrous -----0.154 Kg. 3. Ethylene Oxide -----0.395 Kg.			

	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
--	---

117	Case No.:2/25/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01027/AM08/	RLA File : 31/24/040/00183/AM08/	Lic.No/Date:3110030542 27.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (ch.Div.). In this case a D/L issued by C&PC (Ch div.) on 18.12.2007.Accordingly the case may be re-listed on 23.1.2008.			

118	Case No.:44/25/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01069/AM08/	RLA File : 03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

119	Case No.:48/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01073/AM08/	RLA File : 03/95/040/01528/AM07/	Lic.No/Date:0310441034 28.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the C&PC. Accordingly the case may be re-listed on 23.1.2008.			

120	Case No.:9/25/83-ALC1/2007	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01034/AM08/	RLA File : 05/24/040/00388/AM08/	Lic.No/Date:0510208279 29.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (ch.Div.). In this case a D/L issued by C&PC (Ch div.) on 17.12.2007.Accordingly the case may be re-listed on 23.1.2008.			

121	Case No.:10/25/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
-----	------------------------------------	--	--	---

	HQ File : 01/83/050/01035/AM08/	RLA File : 08/24/040/00137/AM08/	Lic.No/Date:0810066882 29.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008			

	Case No.:13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
122	HQ File : 01/83/050/01038/AM08/	RLA File : 03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o MINES). Accordingly the case may be re-listed on 23.1.2008			

	Case No.:33/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
123	HQ File : 01/83/050/01058/AM08/	RLA File : 03/95/040/00400/AM08/	Lic.No/Date:0310441323 30.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008			

	Case No.:34/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
124	HQ File : 01/83/050/01059/AM08/	RLA File : 03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008			

	Case No.:38/25/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
125	HQ File : 01/83/050/01063/AM08/	RLA File : 31/24/040/00188/AM08/	Lic.No/Date:3110030567 30.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008			

126	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE	Meet No/Date:38/83-ALC1/2007	Status:Transferred to Different Section
-----	------------------------------------	-----------------------------------	------------------------------	--

	LIMITED,	26.12.2007	
HQ File : 01/83/050/01102/AM08/	RLA File : 07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item			

Case No.:1/30/83-ALC1/2007	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Case Approved
HQ File : 01/83/050/01369/AM08/	RLA File : 04/24/040/00156/AM08/	Lic.No/Date:0410091602 16.10.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/12/2006/Ch.II dated 4.4.2006 and decided to approve this case on repeat basis as under:- Item of Export OLOA 13000- Lubricating Oil Additive) Ethylene Carbonate Treated Succinimide -----1 kg. Item of Import 127 Glissopal 2300 (Polybutene 2300 MW) -----0.428 kg. Filter Aid (Diatomaceous Earth)-----0.0057 kg. Base Oil (150 N Lube oil)-----0.4311 kg. C20 –C24 Linear Alkyl Benzene Sulfonic Acid-----0.00033 kg. Ethylene Carbonate-----0.0755 kg. Heavy Polyamine (Ethylenediamine)-----0.0286 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

128	Case No.:2/30/83-ALC1/2007	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01370/AM08/	RLA File : 31/24/040/00232/AM08/	Lic.No/Date:3110031155 16.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

129	Case No.:3/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01372/AM08/	RLA File : 09/24/040/00306/AM08/	Lic.No/Date:0910031807 17.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

130	Case No.:16/30/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01385/AM08/	RLA File : 03/95/040/00672/AM08/	Lic.No/Date:0310446745 17.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

131	Case No.:9/30/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01378/AM08/	RLA File : 03/95/040/00682/AM08/	Lic.No/Date:0310446850 18.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 23.1.2008.			

132	Case No.:11/30/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01380/AM08/	RLA File : 05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

133	Case No.:12/30/83-ALC1/2007	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01381/AM08/	RLA File : 52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

134	Case No.:15/30/83-ALC1/2007	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01384/AM08/	RLA File : 31/24/040/00233/AM08/	Lic.No/Date:3110031224 19.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

135	Case No.:19/30/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01388/AM08/	RLA File : 03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

136	Case No.:20/30/83-ALC1/2007	Party Name:EMAMI LIMITED,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01389/AM08/	RLA File : 02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

137	Case No.:21/30/83-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01390/AM08/	RLA File : 02/24/040/00201/AM08/	Lic.No/Date:0210105401 22.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda. The representative of C&PC present in the meeting and on the basis of written comments dt. 26.12.2007			

	offered by him the Committee decided to call for the following information from the firm as under:- 1. Purity of Import and export. Accordingly the case may be re-listed on 23.1.2008.
--	--

138	Case No.: 27/30/83-ALC1/2007	Party Name: RENUKA CHEMICALS,	Meet No/Date: 38/83-ALC1/2007 26.12.2007	Status: Case Approved
	HQ File : 01/83/050/01396/AM08/	RLA File : 31/24/040/00248/AM08/	Lic.No/Date: 3110031232 22.10.2007	Defer Date:
	Decision : Withdrwan already approved in NC dt. 28.11.2007			

139	Case No.: 33/30/83-ALC1/2007	Party Name: KAJARIA CERAMICS LTD	Meet No/Date: 38/83-ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/01402/AM08/	RLA File : 05/24/040/00560/AM08/	Lic.No/Date: 0510210908 22.10.2007	Defer Date: 23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

140	Case No.: 31/30/83-ALC1/2007	Party Name: COLOURTEX INDUSTRIES LIMITED	Meet No/Date: 38/83-ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/01400/AM08/	RLA File : 03/94/040/00680/AM08/	Lic.No/Date: 0310447425 23.10.2007	Defer Date: 23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

141	Case No.: 34/30/83-ALC1/2007	Party Name: SUKASO CERACOLORS P.LTD.,	Meet No/Date: 38/83-ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/01403/AM08/	RLA File : 09/24/040/00324/AM08/	Lic.No/Date: 0910031854 23.10.2007	Defer Date: 23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

142	Case No.: 35/30/83-ALC1/2007	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 38/83-ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
-----	-------------------------------------	---	--	--

	HQ File : 01/83/050/01404/AM08/	RLA File : 09/24/040/00265/AM08/	Lic.No/Date:0910031861 23.10.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:36/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01405/AM08/	RLA File : 09/24/040/00318/AM08/	Lic.No/Date:0910031862 23.10.2007	Defer Date:23.01.2008
143	Decision : The Committee considered the case as per agenda. The representative of C&PC present in the meeting and on the basis of written comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:- 1. Purity of Import and export. Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:39/30/83-ALC1/2007	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01408/AM08/	RLA File : 07/24/040/00528/AM08/	Lic.No/Date:0710053994 23.10.2007	Defer Date:23.01.2008
144	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:40/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01409/AM08/	RLA File : 31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:23.01.2008
145	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

	Case No.:1/33/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01530/AM08/	RLA File : 03/95/040/00793/AM08/	Lic.No/Date:0310449578 07.11.2007	Defer Date:23.01.2008
146	Decision : The Committee considered the case as per agenda and decided to defer			

	consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008
--	--

147	Case No.:7/33/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/01536/AM08/	RLA File : 03/94/040/00822/AM08/	Lic.No/Date:0310449680 07.11.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

148	Case No.:5/38/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Case Approved
	HQ File : 01/83/050/01567/AM08/	RLA File : 03/95/040/00799/AM08/	Lic.No/Date:0310450153 14.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:- Item of Export D Mandelic Acid----- 1 kg. Item of Import 1. Aceptophenone----- 0.998 kg. 2. Glacial Acetic Acid-----0.550 kg. 3. Caustic Soda Flakes-----1.100 kg. 4. Activated Carbon-----0.120 kg. 5. Toluene-----0.770 kg. 6. DL-2-amino-1-Butanol-----0.177 kg. 7. Tartaric Acid-----0.075 kg. 8. Methanol-----0.800 kg. 9. Potassium Hydroxide-----0.255 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

149	Case No.:6/38/83-ALC1/2007	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/01568/AM08/	RLA File : 03/95/040/00766/AM08/	Lic.No/Date:0310450211 14.11.2007	Defer Date:26.12.2007

	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.		
--	---	--	--

150	Case No.:10/38/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01572/AM08/	RLA File : 03/94/040/00840/AM08/	Lic.No/Date:0310450238 14.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

151	Case No.:1/38/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/01563/AM08/	RLA File : 04/24/040/00281/AM08/	Lic.No/Date:0410092096 15.11.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

152	Case No.:2/38/83-ALC1/2007	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01564/AM08/	RLA File : 05/24/040/00911/AM07/	Lic.No/Date:0510212110 15.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

153	Case No.:3/38/83-ALC1/2007	Party Name:RIDDHI PHARMA	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01565/AM08/	RLA File : 34/24/040/00137/AM08/	Lic.No/Date:3410020067 15.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

154	Case No.:4/38/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:38/83- ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01566/AM08/	RLA File : 06/24/040/00025/AM08/	Lic.No/Date:0610012513 15.11.2007	Defer Date:23.01.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			
--	--	--	--	--

155	Case No.:11/38/83-ALC1/2007	Party Name:EXOTIC NATURALS	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01573/AM08/	RLA File : 03/94/040/00374/AM08/	Lic.No/Date:0310450292 15.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 23.1.2008.			

156	Case No.:7/38/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01569/AM08/	RLA File : 03/94/040/00821/AM08/	Lic.No/Date:0310450437 16.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.). Accordingly the case may be re-listed on 23.1.2008.			

157	Case No.:8/38/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Transferred to Different Section
	HQ File : 01/83/050/01570/AM08/	RLA File : 03/94/040/00805/AM08/	Lic.No/Date:0310450439 16.11.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

158	Case No.:9/38/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01571/AM08/	RLA File : 03/94/040/00787/AM08/	Lic.No/Date:0310450469 16.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

159	Case No.:12/38/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01574/AM08/	RLA File : 09/24/040/00347/AM08/	Lic.No/Date:0910032098 16.11.2007	Defer Date:23.01.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.		
--	--	--	--

160	Case No.: 13/38/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status: Case Approved
	HQ File : 01/83/050/01575/AM08/	RLA File : 07/24/040/00577/AM08/	Lic.No/Date:0710054550 16.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/8/2003/Ch.III dated 17.12.2007 and decided to approve this case as under:- Item of Export N-Butyl Lithium (15% w/w In n-Hexane)-----1 kg. Item of Import Lithium Metal -----0.023 kg. n-Butyl Chloride-----0.240 kg. n-Hexane -----1.000 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	Case No.: 14/38/83-ALC1/2007	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status: Transferred to Different Section
	HQ File : 01/83/050/01576/AM08/	RLA File : 09/24/040/00308/AM08/	Lic.No/Date:0910032101 16.11.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

162	Case No.: 15/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/01577/AM08/	RLA File : 03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:23.01.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

163	Case No.:16/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01578/AM08/	RLA File : 03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.1.2008.			

164	Case No.:17/38/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:38/83-ALC1/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File : 01/83/050/01579/AM08/	RLA File : 05/24/040/00645/AM08/	Lic.No/Date:0510212167 19.11.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.1.2008.			

Date:28.01.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

Annex. A

Item of Export	Qty.	Item of Import	Qy.
NEOBRITE 880 Containing 41% Pyridine, 52.3% Epichlorohydrin.	1 KGS	Pyridine	410 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	523 Gms
CUPRAMAX AC 2683 S-2.5X Containing 1.5%, Tekno CAC 84 and 6% Dicolloy CU E 100 Fold.	1 LTR	Tekno CAC-84 (synthetic organic dyestuff (basic dye)	15 Gms
		Dicolloy CU E 100 Fold (Benzyl - Diethylenetriamin - Chloride)	60 Gms
NEOBRITE PPS Containing 99.5% PPS Solid.	1 KGS	PPS Solid (1-(3-surfopropyl) - pyridinum betaine)	995 Gms
DUROCLAD 3700 containing 55% Viacryl Vsc 6250 (Acrylic Polymer) and 24% Additol Vxw 6252 (Masked Polyisocyanate).	1 KGS	VIACRYL VSC 6250 (Acrylic Polymer)	550 GMS
		ADDITOL VXW 6252 (Masked Polyisocyanate)	240 GMS
TEKNOBRITE HCZ 770 Containing 13% Niacin, 2.7% Ethylene Diamine, 7.5% Epichlorohydrin, 0.9% Lugalvan G-35 and 0.7% Imidazole.	1 KGS	Niacin	130 Gms
		ETHYLENE DIAMINE (1,2-Diaminoethane)	27 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	75 Gms
		Lugalvan G 35 (Polyethyleneimine)	9 Gms
		Imidazole (Glyoxaline 1, 3 - Diazole)	7 Gms
ALKALINE ZINC INTERMEDIATE		Dimethyl Amino Propyl Amine	
ZEEBRITE PQM containing 37.2% Dimethyl Amino Propyl Amine and 25.8% Bis-(2-Chloroethyl) Ether.	1 KGS	Bis-(2- Chloroethyl) Ether	372 Gms
			258 Gms

Annex. B

Item of Export

Qty.

Item of Import

Qy.

TEKNOCLEAR EPA 2020 Electroplating grade proprietary product used as Chrome Plating Salt in Electroplating system containing 99% METACLEAR EL 20.	1 LTR	METACLEAR EL 20	990 Gms

		Chromic Acid	
DECOREX CA SALT containing 99.5% Chromic Acid.	1 KGS		995 GMS